

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 116
CP(IB) No. 79/Chd/Hry/2023

IN THE MATTER OF:

Pooja Mining & Marbles Pvt. Ltd.

... **Petitioner-Financial
Creditor**

Versus

M3M India Pvt. Ltd.

... **Respondent-Corporate
Debtor**

Under Section: 7, IBC 2016

Order delivered on 30.01.2024

CORAM:

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Petitioner : Mr. Karanveer Jindal with Mr. Gautam Singh,
Advocates.**

ORDER

Affidavit of service has been filed vide diary No.00408/2 dated 25.01.2024. The same is taken on record. None has been appeared on behalf of the respondent-corporate debtor. Let reply be filed by the learned counsel for the respondent-corporate debtor within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Let the matter be posted on 11.03.2024.

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)